

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1375 OF 2019 IN DFR NO. 2104 OF 2019 &**  
**IA NO. 920 OF 2019**

**Dated : 30<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of :**

**M/s. CLC Global A Division of CLC Industries Ltd. .... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)**  
Counsel for the Appellant(s) : Mr. Tushar Srivastava  
Ms. Soumya Singh

Counsel for the Respondent(s) :

**ORDER**  
**IA No. 1375 of 2019**  
*(Application for condonation of delay in refiling appeal)*

For the reasons set out in the application, delay of 59 days in refiling the appeal is condoned.

Application is disposed of.

**IA No. 920 of 2019 IN**  
**DFR NO. 2104 OF 2019**

Issue notice to the respondents in IA for condonation of delay and main appeal. Dasti, in addition, is permitted.

List the matter on **01.10.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/kt*

**(Justice Manjula Chellur)**  
**Chairperson**